THE PREVENTION OF FOOD ADULTERATION (AMENDMENT) ACT, 1971

No. 41 OF 1971

[30th November, 1971]

An Act further to amend the Prevention of Food Adulteration Act, 1954.

BE it enacted by Parliament in the Twenty-second Year of the Republic of India as follows:-

i. (1) This Act may be called the Prevention of Food Adulteration Short (Amendment) Act, 1971.

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- (2) It shall come into force on such date as the Central Government ment. may, by notification in the Official Gazette, appoint
- 2. In section 1 of the Prevention of Food Adulteration Act, 1954 (here-Amend-37 of 1954 inafter referred to as the principal Act), in sub-section (2), the words ment of "except the State of Jammu and Kashmir" shall be omitted. section 1.
 - 3. After section 2 of the principal Act, the following section shall be Insertion inserted, namely:of new section

"2A. Any reference in this Act to a law which is not in force Rule of in the State of Jammu and Kashmir shall, in relation to that State, construcbe construed as a reference to the corresponding law, if any, in force tion. in_that_State)".

¹ 26-1-1972 : vide G. S. R. 70, dated 18-12-1971, Gazette of India, Part II, section 3 (1), p. 260.

Amendment of section 25.

- 4. In section 25 of the principal Act, in its application to the State of Jammu and Kashmir, after sub-section (2), the following sub-section shall be inserted, namely:—
 - "(3) (a) References to the commencement of this Act in this section shall be construed as references to the commencement of the Prevention of Food Adulteration (Amendment) Act. 1971.

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(b) For the avoidance of doubt, it is hereby declared that the provisions of sub-section (2) shall be without prejudice to the provisions contained in section 6 of the General Clauses Act, 1897 which 10 of 1897. shall also apply to the repeal of the corresponding law in force in the State of Jammu and Kashmir as if such corresponding law had been an enactment."."

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